

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Service Tax Appeal No. 10173 of 2014 - DB

(Arising out of OIA-208/2013-STC-/SKS/COMMR-A-/AHD dated 03/10/2013 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD)

Devdeep Builders Pvt Ltd

01, Devpriya Buglow, -Ii,
Anandnagar Char Rasta,
Ahmedabad, Gujarat

.....Appellant

VERSUS

C.S.T.-Service Tax - Ahmedabad

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad, Gujarat- 380015

.....Respondent

APPEARANCE:

None Appeared

Shri, Anoo Kumar Mulwel, Superintendent (AR), for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 11501/2023

DATE OF HEARING/ DECISION: 10.07.2023

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 18.04.2023, 30.05.2023 and 10.07.2023. However no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**